

ITEM NO.14 + 29

Court 3 (Video Conferencing)

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 812/2020

SAYANTAN BISWAS &amp; ORS.

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY (NTA) &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.74397/2020-EX-PARTE AD-INTERIM RELIEF and  
 IA No.74400/2020-EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 74397/2020 - EX-PARTE AD-INTERIM RELIEF  
 IA No. 74400/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 76502/2020 - INTERVENTION APPLICATION  
 IA No. 76493/2020 - INTERVENTION/IMPLEADMENT)

with

W.P. (C) No. 851/2020

(for admission and exemption from filing Affidavit)

Date : 17-08-2020 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE ARUN MISHRA**  
**HON'BLE MR. JUSTICE B.R. GAVAI**  
**HON'BLE MR. JUSTICE KRISHNA MURARI**

**For Petitioner(s) Mr. Alakh Alok, AOR**  
**Ms. Anubha Shrivastava Sahai, Adv.**

**For Respondent(s) Mr. Tushar Mehta, Solicitor General**  
**Mr. Rupesh Kumar, AOR**  
**Mr. Rajeev Sharma, Adv.**  
**Ms. Neelam Sharma, Adv.**  
**Ms. Pankhuri Shrivastava, Adv.**

**Mr. Vikas Mehta, Adv.**  
**Mr. Rajat Sehgal, Adv.**

**Mr Mitul K Shelat, Adv.**  
**Ms Jaikriti S. Jadeja, Adv**

**Mr. Roshan Santhala, Adv.**

UPON hearing the counsel the Court made the following  
O R D E R

W.P.(C) No. 812/2020

Application(s) for impleadment/intervention is/are allowed.

We find that there is absolutely no justification in the prayer made for postponement of the examination in question relating to NEET UG-2020 as well as JEE (Main) April, 2020. In our opinion, though there is pandemic situation, but ultimately life has to go and the career of the students cannot be put on peril for long and full academic year cannot be wasted.

Thus, we find no merit in the petition. The writ petition is, accordingly, dismissed.

W.P. (C) No. 851/2020

In view of the dismissal of W.P. (C) No. 812 of 2020 above and the statement made by Mr. Tushar Mehta, learned Solicitor General, the examination is going to be held with due precaution and it is not going to be postponed. Thus, we find no merit in the writ petition.

The Writ Petition is, accordingly, disposed of.

(JAYANT KUMAR ARORA)  
COURT MASTER

(R. S. NARAYANAN)  
COURT MASTER